

by the Speaker copy of a statement in reply to the half-an-hour discussion raised by Shri T. B. Vittal Rao on the 19th September, 1958, regarding integration of Social Security Schemes. [Placed in Library. See No. LT-966/58].

REPLY TO MEMORANDUM ON DEMANDS
FOR GRANTS (RAILWAYS)

The Deputy Minister of Railways (Shri Shah Nawaz Khan): I beg to lay on the Table a copy of the statement containing reply to a memorandum received from a Member in connection with Demands for Grants (Railways), 1958-59. [Placed in Library. See No. LT-967/58].

AMENDMENTS TO THE DISPLACED
PERSONS (COMPENSATION AND RE-
HABILITATION) RULES

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): I beg to lay on the Table, under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy of Notification No. G. S. R. 814/R. Amtd. XXVII dated the 3rd September, 1958, making certain further amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955. [Placed in Library. See No. LT-968/58].

COMMITTEE ON PRIVATE MEM-
BERS' BILLS AND RESOLUTIONS

MINUTES OF TWENTY-FOURTH TO
TWENTY-NINTH SITTINGS

Sardar Hukam Singh (Bhatinda): I beg to lay on the Table the Minutes of the sittings (Twenty-fourth to Twenty-ninth) of the Committee on Private Members' Bills and Resolutions held during the Fifth Session.

COMMITTEE ON GOVERNMENT
ASSURANCES

MINUTES OF EIGHTH AND NINTH
SITTINGS

Pandit Thakur Das Bhargava (Hissar): I beg to lay on the Table the Minutes of the sittings (Eighth and Ninth) of the Committee on Government Assurances held during the Fifth Session.

COMMITTEE ON ABSENCE OF
MEMBERS

MINUTES OF EIGHTH AND NINTH
SITTINGS

Shri Mulchand Dube (Farrukhabad): I beg to lay on the Table Minutes of the sittings (Eighth and Ninth) of the Committee on Absence of Members from the Sittings of the House held during the Fifth Session.

Shri Braj Raj Singh (Firozabad): I have given notice of an amendment:

'In item No. 11 of the Report, substitute as follows:

"Shri Surjoo Pandey be called to Delhi, be lodged in some jail at Delhi and be allowed to participate in the proceedings of the House. The Home Ministry be directed accordingly."

I have given this amendment only for the reason that.....

Mr. Speaker: There is a Committee on the Absence of Members. Members ask for leave and to condone their absence the matter is referred to the Committee. The Committee makes a recommendation that leave may or may not be granted. The hon. Member has tabled an amendment saying that the report must contain a direction that Shri Surjoo Pandey should be brought to Delhi, lodged in a jail here and so on. It is out of order. I have already told the hon. Member that it is out of order. It is unfortunate that a bad practice is